

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:2997
ANSWERED ON:15.03.2011
IRREGULARITIES IN NATIONAL GAMES
Chowdhury Shri Adhir Ranjan

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether financial irregularities in the recently conducted National Games have been reported;
- (b) if so, details thereof;
- (c) whether the Government has conducted/proposes to conduct any inquiry in this regard;
- (d) if so, the details and the outcome of such inquiry alongwith the action taken against the officials found guilty; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF YOUTH AFFAIRS & SPORTS (SHRI AJAYMAKEN)

(a) & (b): The Government received a pseudonymous complaint alleging irregularities in procurement of sports equipment for Jharkhand National Games, on which comments of Indian Olympic Association (IOA) were obtained. The IOA has stated that all the sports equipment were purchased by the National Games Organizing Committee (NGOC), Ranchi. As per Host City Agreement between IOA, NGOC and State Government, IOA was to provide list of equipments alongwith the brands. IOA has informed that it has appointed a Committee in consultation with the National Sports Federations and the Committee finalized the list of all the equipment which were furnished to NGOC. This matter has been referred to the Vigilance Wing of the Ministry of Youth Affairs & Sports for appropriate action in the matter.

(c) to (e): The authority to conduct an inquiry in financial irregularities, if any, in the conduct of National Games, lies with the State Government, State Olympic Association and Indian Olympic Association.